pellet plant at Mangalore and Bailadilla without first locating the foreign buyers;

(b) if so, the financial implications involved in setting up these plants ;

(c) reasons for setting up these plants without first encuring the foreign market; and

(d) the manner in which these plants are proposed to be made economically viable ?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) : (a) to (c). In the situation arising out of Iran's inability to offtake the entire quantity of 7.5 million of iron ore concentrate to be produced by the Kudremukh Iron Ore Project and with a view to improving its saleability to other buyers in the international market, a decision has been taken in principle to set up a three million tonne iron ore pelletisation plant at Mangalore. Foreign buyers for a portion of the production have already been located. It is expected that satisfactory sale arrangements for the full production will be tied up soon. The proposed plant is estimated to cost about Rs. 87 crores. No decision has been taken so far to set up a pelletisation plant at Bailadila.

(d) Based on the present estimates, the proposed pelletisation plant at Mangalore will be economically viable.

### औद्योगिक कम्पनियों की ओर बकाया आयकर

2479. श्री राम अवध : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन औद्योगिक कम्पनियों की ओर गत तीन वर्षों से आयकर की राशि बकाया है ; और

(ख) उनसे आयकर की बकाया राशि वसूल करने के लिये सरकार क्या प्रयास कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया : (क) प्रश्न में प्रयुक्त "औद्योगिक कम्पनियों" शब्दों को ठीक-ठीक परिभाषित करना कठिन है । इस समय उपलब्ध सूचना के अनुसार 222 व्यक्ति ऐसे थे जिनमें से प्रत्येक की ओर 31 मार्च, 1977 को अथवा इससे पूर्व जारी की गई मांगों में से 30 सितम्बर, 1980 की स्थिति के अनुसार 10 लाख रूपये से अधिक का कर बकाया था । ऐसे सभी व्यक्तियों के नाम संलग्न विवरण-पत्र में दिये गये हैं । [ग्रन्थालय में रखा गया देखिए संख्या LT-2038/81]

(ख) आयकर अधिनियम, 1961 में कर की बकाया रकमों की वसूली और उगाही के लिये विभिन्न उपाय करने की व्यवस्था है । प्रत्येक मामले के तथ्यों और परिस्थितियों पर निर्भर करते हुए, सम्बन्धित आयकर प्राधिकारियों द्वारा करों की बकाया रकमों की वसूली के लिए समय-समय पर उपयुक्त उपाय किये जाते हैं ।

### Percentage of Utilisation of Central assistance by States

2480. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state:

(a) the State-wise percentage of utilisation of Central assistance to the Plan schemes by the States during the past three years ;

(b) the names of States and the quantum of Central assistance that has remained unutilised at the State level (state-wise utilised and unutilised figures are required); and

(c) how the unutilised sums are appropriated by the States and the role of Central Government in these cases ?